

CORRUGATED IRON SHEETS

*328. **Shri Beli Ram Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) what was the total output of corrugated iron sheets in India during the years 1950-51 and 1951-52;

(b) what quantity of corrugated iron sheets was allotted to Assam during those years;

(c) whether it is a fact that the inhabitants of Assam and Bengal, alone, in the Indian Union construct dwelling houses with corrugated iron sheets;

(d) whether the Government of Assam requested the Government of India to allot larger quantities of corrugated iron sheets to Assam to meet the pressing public demand; and

(e) whether Government propose to allot larger quantities of corrugated iron sheets to the State of Assam?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) 80,681 tons in 1950-51 and 69,190 tons in 1951-52.

(b) 14,328 tons in 1950-51 and 1,833 tons in 1951-52.

(c) If the emphasis is on the word alone, not so far as I am aware.

(d) Yes, Sir.

(e) Requests for larger allotments will be considered having due regard to the general supply position and the demands from other States.

अपहृत लड़कियाँ

*३२९. **श्री आर० एस० तिवारी :** क्या प्रधान मंत्री यह बतलाने की कृपा करेंगे :

(क) अपहृत की गयी उन अमुस्लिम लड़कियों की संख्या, जो अभी पाकिस्तान से भारत वापस लानी हैं;

(ख) अपहृत की गयी उन अमुस्लिम लड़कियों की संख्या, जो वापस लायी जा चुकी हैं; और

(ग) शेष लड़कियों को वापस लाने के लिये सरकार क्या पग उठा रही है ?

ABDUCTED GIRLS

[*329. **Shri R. S. Tiwari:** Will the Prime Minister be pleased to state:

(a) the number of abducted non-Muslim girls who are still to be recovered from Pakistan;

(b) the number of non-Muslim abducted girls who have already been recovered; and

(c) the steps that are being taken by the Government to recover the rest?]

The Minister of Defence (Shri Gopalaswami): (a) It is not possible to give any exhaustive figure indicating the number of non-Muslim abducted persons yet to be recovered from Pakistan. Experience has shown that a majority of the cases of persons recovered were not registered with any recovery agency. However, there is still a considerable number of such persons yet to be recovered from Pakistan.

(b) Upto the 30th April, 1952, 8,068 non-Muslim abducted persons have been recovered in Pakistan.

(c) According to the existing agreement with Pakistan, the responsibility of recovering abducted persons is that of the Government of the country where such persons are alleged to be residing. We have been assured by the Pakistan Government that they will continue their efforts in the matter of recovering all abducted persons in Pakistan.

ARREST OF MAULANA AKBAR KHAN AT SINGAPORE

*330. **Shri P. T. Chacko:** Will the Prime Minister be pleased to state:

(a) the circumstances under which Maulana Akbar Khan was arrested and kept under detention at Singapore;

(b) whether he was subjected to maltreatment by the Singapore Police;

(c) whether the Government of India have taken any steps in the matter besides lodging a protest with the Government of Malaya; and

(d) whether Government have taken any steps to get an assurance from the Secretary of State for Colonies that Indian Nationals travelling with Indian passports would not be subjected to such humiliations in Colonial territories?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). Maulana Mohamed

Akbar Khan arrived in Singapore on the morning of the 23rd April with an entry permit valid for his stay in Malaya till the 25th April. He called at the office of the Representative of the Government of India on the morning of the 23rd April and was directed to report to the Emigration Officer. He did so at noon and was requested to call again at the Emigration Office at 2.30 p.m. He returned to his hotel at about 12.30 p.m. and was met there by a Police Officer in plain clothes who asked him to accompany him to the Police Station. Shortly afterwards, Mr. Ahmed Khan of the Singapore C.I.D. arrived at the Police Station and informed the Maulana that he was under arrest for infringing the Emergency Regulations. The Government of India understand that the Maulana's request for permission to get into touch with the Representative of the Government of India was refused and he was not even permitted to have his meal, but was taken away with all his papers and held in detention at the Police Station. It was only after some hours that information reached our Representative that the Maulana had been arrested and detained under the Emergency Regulations. On his intervention, the Maulana was taken to the Representative's office and released at about 6.30 p.m. on the same day.

(c) and (d). The Government of India instructed their Representative in Singapore to lodge a strong protest with the Government of Malaya, against the treatment meted out to an Indian national travelling on an Indian passport. The matter was also brought to the notice of the High Commissioner for the United Kingdom in Delhi. The Singapore Government have since tendered an apology in suitable terms for the arrest of Maulana Mohamed Akbar Khan. In view of this, it is not proposed to pursue the matter.

SMALL SCALE INDUSTRIES

*331. **Shrimati Jayashri:** Will the Minister of Commerce and Industry be pleased to state whether a survey of small scale industries has been undertaken to ascertain:

(i) the total capital invested in small scale industries at present in the country; and

(ii) the total number of workers employed in such industries at present?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): Although a few State Governments have done some work in this direction, it has not yet been possible for all

States to undertake surveys on total capital investment and number of workers employed. I regret, therefore, I am unable to furnish the information the Member seeks.

REHABILITATION IN MANIPUR

*332. **Shri L. J. Singh:** (a) Will the Minister of Rehabilitation be pleased to state what is the quota of the displaced persons allotted to Manipur State and the amount of the allocations earmarked for rehabilitation of displaced persons in Manipur?

(b) How many of them have been resettled and rehabilitated?

(c) What progress has been made in the work of resettlement and rehabilitation?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

DISPOSAL OF TYRES

*333. **Shri A. K. Gopalan:** Will the Minister of Works, Production and Supply be pleased to state:

(a) whether there were any recent proposals for the disposal of tyres by the Government of India;

(b) if so, to whom;

(c) what were the quotations offered; and

(d) why the deal was stopped?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes.

(b) and (d). The highest tender, not being upto our expectations has been rejected and fresh tenders are being invited.

(c) The following quotations were received in response to the open tender enquiry:

- (1) Rs. 8.61 lakhs
- (2) Rs. 7.49 lakhs
- (3) Rs. 4.06 lakhs.

EXPORT DUTY ON TEA

43. **Shri K. C. Sodhia:** Will the Minister of Commerce and Industry be pleased to state the amount of cess and export duty collected under the head 'tea' during the last four years?